

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 37 OF 2016 &  
IA NO. 93 OF 2016**

**Dated: 21<sup>st</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s. Lalpur Wind Energy Pvt. Ltd.**

**...Appellant(s)**

**Versus**

**Karnataka Power Transmission Corporation Ltd. & Ors.**

**...Respondent(s)**

**Counsel for the Appellant(s)**

**:**

**Ms. Shikha Ohri**

**ORDER**

Admit. Issue notice to the respondents returnable on 2.05.2016.

Dasti in addition is permitted.

List the matter on **2.05.2016**. In the meantime, learned counsel for the respondents may file reply on or before 14.04.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 29.04.2016 after serving copy on the other side.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk